

Plan for tribal development from State Plans is Rs. 3521 crores. In addition, an amount of Rs. 470 crores of special central assistance has been provided for distribution among States and Union Territories. During first three years, the anticipated expenditure including special central assistance is of the order of Rs. 1998 crores. In the Annual Plan 1983-84 the outlay for Tribal Sub-Plan is Rs. 887 crores including special central assistance. As per reports received from the State Governments, about 22 lakh families have been assisted in the tribal sub-Plan area and 7.63 lakh families have been targetted for such assistance during 1983-84. The area under irrigation, horticulture and forest plantation has increased. There has also been addition of area under soil conservation treatment. A large number of villages have been provided water supply and electricity.

(b) No report has been received in regard to diversion of funds earmarked for tribal development to other purposes.

(c) Monitoring systems have been functioning in the States and the Centre and there would appear to be no necessity to create a further Central monitoring cell.

(d) Does not arise.

Achievement of objectives by Tribal Sub Plan

4802. SHRI BHEEKHABHAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the objectives set out in Tribal sub Plan strategy have not been achieved its objectives ;

(b) whether the stress laid on the first objective has resulted in area development rather tribal personnel development ; and

(c) whether the objectives set out in the strategy need a re-look ?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) No, Sir.

(b) No Sir. In fact the first objective has raised the productivity levels in the field of agriculture, horticulture, animal husbandry, forestry, cottage, village and small industry which created an economic impact and enabled substantial number of tribal families in improving their economic status.

(c) No Sir.

Administration of Scheduled Areas

4803. SHRI BHEEKHABHAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that none of the States followed any of the provisions relating to the administration of scheduled areas as laid down in Schedule V to the Constitution; and

(b) if so, the steps taken/instructions issued so far after the adoption of the Constitution ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) The provisions in the Fifth Schedule to the Constitution are followed.

(b) Does not arise, However, the States have been advised from time to time about the policy priority and programmes for the development of the STS and the Scheduled Areas.

Backlog in Indian Economic Service

4804. SHRI BHEEKHABHAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of officers in Indian Economic Service in the country till date;